

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2464  
ANSWERED ON 11/08/2025**

**LAND ENCROACHMENT IN DELHI**

**2464. DR. LAXMIKANT BAJPAYEE:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the total land under illegal encroachment in Delhi at present category-wise i.e. the authorities to which said encroached land belongs to;
- (b) the steps taken to free such encroached lands during the last five years;
- (c) the land that has been freed from encroachment so far during the last five years along with the land that is yet to be cleared and by when Delhi is expected to be free from said illegal encroachments; and
- (d) the provisions in the law for punishment and penalty for such encroachments?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a) to (d): Information regarding illegal encroachment in Government Land is maintained by different agencies pertaining to their respective area of jurisdiction. Whenever any encroachment/illegal occupation is detected on Government Land, action for removal of such encroachment is taken as per law and in terms of the norms and policies of the Government. A Special Task Force has been constituted and Flying Squads & Quick Response Teams have also been established across zones to ensure swift detection and demolition of encroachments. The removal of encroachments is a continuous and ongoing exercise, and necessary action is taken as per applicable laws and policies. During the last five years, 434 demolition drives have been conducted for reclaiming 3265 acres of land. The provisions for punishment and penalty for such encroachments are governed by the relevant legal framework.

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